

ITEM NO.13

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5259/2016

(Arising out of impugned final judgment and order dated 12/04/2016 in CRLMA No. 11000/2016 passed by the High Court Of Judicature at Allahabad)

JAMIL

Petitioner(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 22/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mrs. Mona K. Rajvanshi, Adv.
Mr. Ashwani Kumar, Adv.
Mr. Anurag Kashyap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be stay of the operation and effect of the impugned final judgment and order and criminal proceedings pending in the Court of ACMM Second, Kanpur Nagar in Criminal Case No.802 of 2015, during the pendency of this appeal.

(VINOD KUMAR JHA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER